

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A. 969/94.

Dt. of Decision : 01-07-97.

Sripada Someswara Rao

.. Applicant.

Vs

1. The Union of India rep.by
the Secretary, Min.of Defence,
New Delhi -1.
2. The Engineer-in-Chief,
Army Headquarters,
DHW PC, New Delhi-11.
3. The Director General,
Naval Project, Naval Base,
Visakhapatnam-14.
4. The Chief Engineer,
Hyderabad Zone, S.F. Road,
Sec: 'bad.3.



.. Respondents.

Counsel for the applicant : Mr.F.Bhaskar

Counsel for the respondents : ~~Mr.V.Rajeswara Rao~~
Mr.V.Rajeswara Rao, Addl.C.M.C.

CCRAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

R

DG/166/SI/137/RI(C)
28-11-91

Encl to DG/166/SI/137/RI(C)
28-11-91 to Sr. Registrar
Case Hyderabad

-3-

from the date of their initial casual engagement ignoring the technical breaks. In reply there is no averments made in regard to the above two judgements. As a matter of fact the judgement in OA.79/90 dated 26-3-91 has been enclosed to this OA. There is no appreciation of this judgement in the reply. In para-f in page-5 of the reply it is stated that the employees of Headquarters Eastern Naval Command, Visakhapatnam cannot be equated to those of MES employees of DGNP(V) since the terms and conditions of services are not comparable to Eastern Naval Command employees. This para does not state why this judgement of this Tribunal referred to above cannot be applied in this case. The applicant no doubt works under the Director General, Naval Project, Naval Base, Visakhapatnam. ~~There~~ There cannot be two equation for those in working in Visakhapatnam, Naval Establishment, ~~where~~ ~~where~~ whether it is Naval Dockyard or Eastern Naval Command. In view of the above, we feel there is no need to make ~~differentiation~~ differentiation as made by the respondents in this OA. The applicant ^{is} equally eligible to get the benefits in the above referred OA of this Tribunal.

5. In the result, the OA is allowed and the applicant has to be treated as regular Supdt. E/M Gr-II unit w.e.f., 19-1-71 and the technical breaks till his regularisation is to be ignored. Consequential benefits arising out of the above direction should be given to the applicant in accordance with law. No costs.

प्रमाणित प्रतिलिपि
CERTIFIED TO BE TRUE COPY

[Signature]
न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायपीठ
HYDERABAD BENCH

Extension of time

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL AT HYDERABAD.

M.A.NO./P.A.NO. OF 1998

IN

O.A.NO. OF 969 1994

Extension of time/~~vacate stay~~
applications filed under R 813)
of CAT(P) Rules 87.

~~Review Application filed under~~
~~S.22(2)(f) of CAT ACT.~~

FILED ON.

17/7/98

FILED BY:

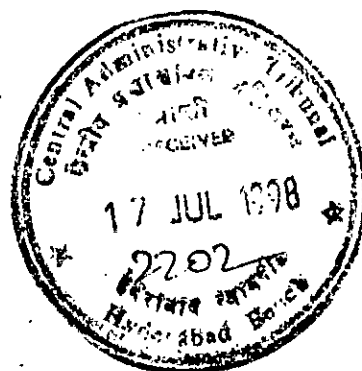
V. Rameswara Rao, SC for Rls/
Addl. CGSC, Hyderabad.

Phone: 272585.

Recd upb

17/7/98

17/7/98



May be filed